

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 689/TT/2020

- Subject** : Truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period one 160 MVA, 220/132kV, 3-Phase ICT at Baripada Sub-station (Shifted to Purnea Sub-Station) under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions belonging to the Eastern Region.
- Date of Hearing** : 17.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Limited and 5 others
- Parties Present** : Shri Manish Kumar Chowdhry, Advocate, BSPHCL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri V.P.Rastogi, PGCIL
Shri D.K. Biswal, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of 1X160 MVA, 220/132kV, 3-Phase ICT at Baripada Sub-station (Shifted to Purnea Sub-Station) under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions belonging to the Eastern Region.
 - b. The transmission tariff of 2009-14 tariff period for the transmission asset was trued-up and tariff for 2014-19 tariff period was allowed by the Commission vide order dated 29.1.2020 in Petition No. 322/TT/2019.
 - c. The true-up of tariff of the 2014-19 tariff period and tariff of the 2019-24 tariff period is claimed based on the capital cost allowed vide order dated 29.1.2020 in Petition No. 322/TT/2019. The capital cost claimed as on 31.3.2014 and 31.3.2024 is within the FR approved cost. The initial spares are within the norms prescribed in the 2014 Tariff



Regulations. No Additional Capital Expenditure (ACE) is claimed during 2019-24 tariff period.

3. Learned counsel for BSPHCL prayed for 3 weeks' time to file reply. The Commission observed that a notice was issued to the Respondents almost more than two months back and BSPHCL should have filed the reply early in the matter. Learned counsel for BSPHCL submitted that he was engaged by BSPHCL recently and requested for a time to file reply. The Commission directed BSPHCL to file its reply in one week and further directed to file reply in all other petitions, where BSPHCL is a Respondent in time for speedy and timely disposal of the petitions.
4. In response to the Commission's query about status of the asset, the Petitioner submitted that the 160 MVA spare ICT, initially stationed at Baripada, was diverted to Purnea Sub-station to replace the existing 100 MVA ICT-III at Purnea Sub-station. The 100 MVA ICT-III at Purnea Sub-station was replaced on 27.10.2014 and has been approved to be used in spare pool. Subsequently, the 160 MVA ICT which was shifted from Baripada was put under commercial operation w.e.f. 29.2.2016. The Commission directed the Petitioner to submit details of decapitalisation, recapitalisation and present status of assets.
5. The Commission permitted BSPHCL to file reply in the matter by 27.8.2021 with an advance copy to the Petitioner and the Petitioner to file rejoinder, if any, and the details of decapitalisation, recapitalisation and present status of assets by 6.9.2021 and observed that no extension of time shall be granted.
6. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

